

**REPORT ON DEPOSIT INSURANCE CORPORATION,
BOMBAY**

**THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI K.R.
GANESH) ; I beg to lay on the Table—**

(1) A copy of the Report (Hindi and English versions) on the working of the Deposit Insurance Corporation, Bombay, for the year ended the 31st December, 1970 along with the Audited Accounts under sub-section (2) of section 32 of the Deposit Insurance Corporation Act, 1961. [Placed in Library. See No. LT-529/71.]

(2) A copy of the Central Excise (Eighth Amendment) Rules, 1971, (Hindi and English versions) published in Notification No G.S.R. 940 in Gazette of India dated the 12th June, 1971, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-530/71].

(3) A copy of Notification No S.O. 349 (Hindi and English versions) published in Gazette of India dated the 14th January, 1971, under section 159 of the Customs Act, 1962 together with an explanatory memorandum. [Placed in Library. See No. LT-531/71].

(4) A copy of Notification No G.S.R. 684 (Hindi and English versions) published in Gazette of India dated the 8th May, 1971, issued under the Central Excise Rules, 1944 together with an explanatory memorandum. [Placed in Library. See No. LT-532/71].

(5) A copy each of the following Notifications under the section 39 of the Mysore Sales Act, 1957 read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore—

(i) S.O. 819 published in Mysore Gazette dated the 13th May, 1971.

(ii) The Mysore Sales Tax (Amendment) Rules, 1971, published in Notification No. G.S.R. 122 in Mysore Gazette dated the 29th April, 1971.

(iii) The Mysore Sales Tax (Second Amendment) Rules, 1971, published in

Notification No. G.S.R. 136 in Mysore Gazette dated the 20th May, 1971. [Placed in Library. See No. LT-533/71.]

ANNUAL REPORT OF U.G.C. FOR 1969-70

Shri D.P. YADAVA I beg to lay of the Table—(1) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission for the year 1969-70, under section 18 of the University Grants Commission Act, 1956. [Placed in Library. See No. LT-534/71].

(2) A copy of the Annual Report (Hindi and English versions) of the National Council of Educational Research and Training for the year 1969-70. [Placed in Library. See No. LT-535/71].

(3) (i) A copy of the Certified Accounts of the Indian Institute of Technology, Kharagpur for the year 1968-69 along with the Audit Report thereon under sub-section (4) of section 23 of the Institutes of Technology Act, 1961. [Placed in Library. See No. LT-536/71].

(ii) A statement (Hindi and English versions) explaining the reasons as to why the Hindi version of the above Accounts could not be laid on the Table simultaneously, and also the reasons for delay in laying the above Accounts. [Placed in Library. See No. LT-537/71].

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha—

'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Monday, the 21st June, 1971, adopted the following motion in regard to the Joint Committee on Offices of Profit:—

"That this House concurs in the recommendation of the Lok Sabha that a Joint Committee of the Houses to be called the Joint Committee on Offices of Profit be constituted for the purposes set out in the motion adopted by the Lok Sabha at its sitting held on the 15th June, 1971, and